

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 416**  
**IB/169/ND/2023**

**IN THE MATTER OF:**

Delhivery Limited	...	Applicant
Versus		
Futuretimes Technology India Privatelimited	...	Respondent

**Under Section 9 of IBC, 2016.**

**Order delivered on 03.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned to **30.05.2024**.

**Sd/-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**